

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:990
ANSWERED ON:20.03.2012
VIOLATION BY DTH OPERATORS
Kumar Shri P.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is aware that some Direct to Home (DTH) operators are down linking foreign channels to win customers in the domestic market by violating the downlinking/uplinking guidelines;
- (b) if so, the details thereof;
- (c) whether the Government has assessed the impact thereof on the domestic DTH operators;
- (d) if so, the details thereof ; and
- (e) the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C.M. JATUA) (a): The Direct to Home (DTH) guidelines for obtaining license enjoin that no DTH licensee shall carry or include in his DTH service any television broadcast or channel which has not been registered by the Central Government for being viewed within the territory of India. The Ministry of Information & Broadcasting is the administrative Ministry for issue of DTH licenses and no reports of any violation of uplinking/downlinking guidelines have been reported against the six private DTH operators holding license for DTH operations.

(b)to(e): Do not arise.